

(2) Five statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the above Notifications.

[Placed in Library. See No. LT-9258/75]

(3) A copy of Notification No. G.S.R. 275 (Hindi and English versions) published in Gazette of India dated the 1st March, 1975, declaring M/s Taheri Aid Fund Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-9259/75]

Cardamom (Second Amendment) Rules, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : I beg to lay on the Table a copy of the Cardamom (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 245 in Gazette of India dated the 22nd February, 1975, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. IT-9260/75]

ASSENT TO BILL

SECRETARY GENERAL : Sir, I lay on the Table the North-Eastern Areas (Reorganisation) Amendment Bill, 1975 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 14th March, 1975.

12.06 hrs.

STATEMENT RE. ATTEMPT ON THE LIFE OF THE CHIEF JUSTICE OF THE SUPREME COURT OF INDIA

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : Sir, I agree with the remarks just now made.

It is a matter of grave concern for all of us that an attempt at the life of Shri

A. N. Ray, Hon'ble Chief Justice of the Supreme Court of India was made on 20th March 1975. Provisionally the grenades did not explode.

According to the information furnished by the Delhi Administration, Shri A. N. Ray, Chief Justice of India, had left the Supreme Court in car No. DHC-6431 at about 16.15 hrs. His son, Shri Ajoy Nath Ray and Supreme Court Jamadar Jai Nand were also travelling in the car which was being driven by Shri Inder Singh. When the car stopped at Tilak Marg-Bhagwan Das Road crossing due to red traffic signal, some unknown person threw two hand grenades, each wrapped in a handkerchief, through the left rear door window of the car, one of which hit the Chief Justice on the left shoulder. Luckily, none of the hand-grenades exploded. The Chief Justice and his son walked back to the Supreme Court leaving behind the Car at the spot and were later taken to their residence by another car. After dropping the hand-grenades, the culprit ran toward Mandi House along Bhagwan Das Road leaving behind his 'hawai' chappals on the scene. The Jamadar of the Chief Justice alongwith some other public men gave a hot pursuit to the culprit who, however, managed to escape by jumping into the Garhwal Bhawan premises and disappeared.

Senior officers of the police including the I.G.P., D.I.G. (Security), D.I.G. (Armed Police), D.I.G. (Range), S.P., New Delhi District rushed to the spot to supervise and direct further investigations.

The dog squad of Delhi Police was immediately pressed into service. The dog could not, however, follow the scent beyond Mandi House. Immediately combing of the locality and exhaustive enquiries in the area were started by detailing special teams for the purpose. Police parties were also rushed to the two Railway Stations, Inter-State Bus Terminus and the Airport with descriptive roll of the culprit to prevent the culprit from escaping outside Delhi. A watch at these places is continuing. Police parties have also been

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detailed to check the hotels, 'Dharamahalas' and other places where the culprit could possibly take refuge. Further enquiries and investigations in the area are also under way.

The scene of crime was got photographed. The Director, Central Forensic Science Laboratory, R. K. Puram, Dr. H. L. Bami, was called to the spot who inspected the scene of crime and the hand grenades. The G.O.C., Delhi Area was contacted and Army experts summoned to the spot who defused the grenades which have been taken into possession. They were found to be fully primed army hand-grenades. The grenades will be sent for further examination by the explosive experts.

A case vide FIR No 182 u/s 307 IPC, 4/5 Explosive Substances Act and 6 Explosives Act has been registered at Tilak Marg Police Station and the investigation has been taken up by the Crime Branch of Delhi Police. The Crime Branch is being actively assisted by the local police. Abdul Wahid Constable at the traffic point of Tilak Marg Bhagwan Das Road has been suspended for failure to participate in the chase to apprehend the accused.

Security arrangements existed at the residence of the Chief Justice of India. They have been strengthened in view of the aforesaid incident.

SHRI S M BANERJEE (Kanpur) : Those who have tabled adjournment motions may be allowed to put questions.

MR. SPEAKER : So far as this statement is concerned, the relevant rule will be followed. But because of the very exceptional circumstances, I will allow a few submissions to be made to me, but they should not be addressed to the Minister. But if it is going to take the shape of a debate, I would fix up some time for it.

SHRI NAWAL KISHORE SINHA (Muzaffarpur) : Time should be fixed for a debate.

MR. SPEAKER : We have about 20 items on the agenda today and if I will allow this now, it will take the whole day. Why not fix some time—either today or Monday? In the meantime some more information may be coming. I am in your hands.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : You can fix any time but it will be after 6 P.M because the urgent financial business has to be finished by the 26th.

MR. SPEAKER : I quite agree that the financial business has to be finished by that date, beyond which we cannot go. I propose that we sit either beyond the scheduled hour today or on Monday.

SOME MON MEMBERS : Monday.

SHRI K RAGHU RAMAIAH : It should be after 6 p.m.

12.15 hrs.

RE SITUATION IN NAGALAND

SHRI DINEN BHATTACHARYYA (Serampore) : Sir, what about the situation in Nagaland? Both the parties claim..

MR. SPEAKER : This Parliament cannot go into the party position.

SHRI DINEN BHATTACHARYYA : The Chief Minister claims .

MR. SPEAKER : I am sorry, we are not competent to discuss it.

SHRI SHYAMNANDAN MISHRA (Begusarai) : This House is competent to take into account the constitutional break down in a particular State. Now the State Legislature is not functioning. The leader of the opposition was lifted by the Marshal and his staff and deposited on the Chief Minister's table. Is this the way in which we expect the legislature to function?